

509

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

O.A 63/2025

IN THE MATTER OF:-

**MALL ROAD VASANT KUNJ
RESIDENT WELFARE ASSOCIATION (REGD.)**

...APPLICANT

VERSUS

**MINISTRY OF ENVIRONMENT FOREST
AND CLIMATE CHANGE & ORS**

...RESPONDENTS

INDEX

Sl. No.	Particulars	Page. No(s)
1.	Status report on behalf of Respondent No.10 through Dy. Conservator of Forests (West) Forest Division.	1-7
2	The copy of the map is annexed as Annexure -A (colly.) .	8-9
3.	Copy of the Notification dated 24.05.1994 is annexed as Annexure- B.	10-11
4.	Copy of notification dated 02.04.1996 is annexed as Annexure – C.	12-20
5.	Copy of the said orders dated 11.03.2021 and 29.12.2021 are annexed herein as Annexure-D (Colly.) .	21-24
6.	A copy of the letter is annexed herein as Annexure-E.	25-29
7.	A copy of the said letter is annexed herein as Annexure-F.	30-32
8.	A copy of the said letter is attached herein as Annexure-G.	33-34
9.	Copy of Google Earth report is annexed herein as Annexure-H (colly.) .	35-41

FILED BY



New Delhi
Date: 21.05.2025

JYOTI MENDIRATTA
ADDRESS: H-34, JANGPURA EXTENSION
LOWER GROUND FLOOR, NEW DELHI-110014

Email: - jmalawoffices@gmail.com

9811136141

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A 63/2025

IN THE MATTER OF:-

MALL ROAD VASANT KUNJ
RESIDENT WELFARE ASSOCIATION (REGD.)
...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT FOREST
AND CLIMATE CHANGE & ORS
...RESPONDENTS

STATUS REPORT ON BEHALF OF RESPONDENT NO.
02/DY. CONSERVATOR OF FORESTS, WEST FORESTS
DIVISION, DEPARTMENT OF FORESTS & WILDLIFE,
GOVT OF NATIONAL CAPITAL TERRITORY OF
DELHI.

1. That the applicant by way of the instant Original Application is seeking a direction to the Respondent(s) to ensure no transmission of vehicles on the illegal road with in Rajokari protected forest (specifically shown in the attached map) and also take necessary steps to preserve the Rajokari protected forest by blocking the said illegal road and erecting a wall around the perimeter of Rajokari protected forest to ensure that no vehicular traffic can access the Rajokari forest land.
2. That the applicant is further seeking a direction to quash the order dated 29.12.2021 passed by the Respondent No.
- 3.

3. It is submitted that the said illegal Road starting from the North North-East corner of khasra no. 1853 to South-East corner of khasra no. 1460 is 1229 Meters long (Part -1) marked as red on the map being annexed herewith and the road where the khasra no. 1853 leading to South is extended up to Old Bus Stand, Rajokari (West) is 1826 Meters (Part 2) marked as yellow in the map (the khasra details over which this illegal road exists is shown in the table given below). The khasra over which this illegal road exists and khasra's falling between said roads depicted as Part 1 & Part 2 is also Part of Notified Forest Land/Reserve Forest. The boundary of the morphological ridge can be seen light blue color on map. The copy of the map is annexed as **Annexure –A (colly.)**.
4. It is submitted that the following table gives the khasra wise ownership details over which this illegal pathway exists:-

S.No.	Details of Khasra over which the said illegal pathway exists	Ownership over the khasras	Nature of the Khasra
1.	1460, 1463, 1464, 1465, 1482, 1483, 1500, 1501, 1522, 1523, 1582, 1585, 1795, 1814, 1817, 1819, 1832, 1839, 1841, 1842, 1843, 1844, 1845, 1826, 1825, 1805, 1804, 1778, 1780, 1781, 1635, 1598, 1569, 1545, 1544, 1543, 1542, 1540, 1541, 1244,	Department of Forest & Wildlife, GNCTD	Notified Forest Land / Reserve Forest

	1245, 1238, 1249, 1250, 1230, 1231, 1233, 1159, 1158		
2.	1583, 1793, 1813, 1818, 2050, 1779	Revenue Department, GNCTD	Revenue Land
3.	1853, 1861, 1875, 1876, 1862, 1852, 1851	Education Department	Reserve Forest

5. It is submitted that Rajokari village falls inside the western boundary of Southern Ridge which was notified as **Reserve Forest** under section 4 of Indian Forest Act, vide Notification dated 24.05.1994. Copy of the Notification dated 24.05.1994 is annexed as **Annexure- B**.
6. It is to submitted that Reserve Forest is an area mass of land duly notified under the provisions of India Forest Act or the State Forest Acts having full degree of protection. In Reserve Forest, all activities are prohibited unless permitted.
7. Further vide Notification dated 02.04.1996 uncultivated surplus land of Goan Sabha of 14 villages of Southern Ridge was made available for the purpose of creation of reserve forest under section 154 of Delhi Land Reforms Act, 1954. The Rajokri village is one of the 14 villages whose surplus uncultivated land was given at the disposal of Forest Department, GNCTD, for development of Reserve Forest. Copy of notification dated 02.04.1996 is annexed as **Annexure – C**.

8. Further it is to state that vide judgment dated 15.02.2021 of the Hon'ble National Green Tribunal, Pr. Bench, New Delhi in O.A. No. 58/2013 titled as "Sonya Ghosh Vs. GNCTD & Ors." the Hon'ble tribunal has directed that encroachment removal from the notified forest land should be done at the earliest by Government of NCT Delhi, the relevant part of the judgment is reproduced below:
- "....16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board....."*
9. It is submitted that a meeting was held conducted by erstwhile SDM Mehrauli dated 10.03.2021 where direction were issued to the Forest Department and Delhi Traffic Police to stop the unauthorized movement of commercial / heavy vehicle on the said church/mall road. Furthermore, it is submitted that the Respondent no. 3 in this matter i.e., SDM (Mehrauli), through its order dated 29.12.2021 has passed an order for smooth vehicular movement on the said road which amounts to violation of Section 2 of Forest (Conservation) Act, 1980 by allowing non-forestry use of

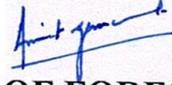
Forest Land without obtaining the necessary approval as mandated under Forest Conservation Act, 1980. Copy of the said orders dated 11.03.2021 and 29.12.2021 are annexed herein as **Annexure-D (Colly.)**.

10. It is further stated that a letter is also issued by the answering respondent to the District Magistrate (South), Govt. of NCT of Delhi and District Magistrate (New Delhi), Govt. of NCT of Delhi regarding stoppage of unauthorized vehicular movement on the road in question and to provide alternate route to the commuters. A copy of the letter is annexed herein as **Annexure-E**.
11. It is further submitted that another letter dated 07.05.2025 is issued to the Chairman, Delhi Development Authority, District Magistrate (South), Govt. of NCT of Delhi and District Magistrate (New Delhi), the Deputy Commissioner (SDMC) South Delhi Municipal Corporation and the Superintending Engineer(PWD), Public Works Department regarding Management of the said road and also to find the details of the individuals/entities responsible for the construction, unauthorized use of the said road and to explore alternative route so that the said road can be shutdown/closed. A copy of the said letter is annexed herein as **Annexure-F**.
12. It is further submitted that a letter dated 02.05.2025 has been issued to the Forest Settlement Officer (South) and Forest Settlement Officer (South-West) regarding pending/disposed of cases with respect to the Forest Khasras of Village Rajokri pertaining to the road in

question. The reply of the said letter is awaited. A copy of the said letter is attached herein as **Annexure-G**.

13. It is submitted that the said road existed prior to the year 2009 as per Google Earth report and the answering respondent does not have any prior record as to when the said road was constructed. Copy of Google Earth report is annexed herein as **Annexure-H (colly)**. It is further submitted that the alleged illegal road, which actually is a forest land, that leads to Church Road is being illegally used by the petitioners as well as by the people living nearby. Whenever the Forest Department tried to close the said road, the Petitioners, as well as villagers of Rajokari village living nearby, objected to the closing of the same.
14. It is submitted that Respondent no. 02 has always been in favor of closing down the said passage as there are many advantages if the said passage is blocked. If this Hon'ble Tribunal directs the Respondent to shut down the said passages it will help also in preserving forest and wildlife in the said area which is one of the duties of the Forest Department.
15. The said closure will also prevent people from dumping the Malba (debris) and other garbage in the said area resulting in the cleanliness of the said area and which will also help in keeping the land pollution in check thereby increasing the overall quality of the said area including wildlife and forests.

16. It is humbly submitted that the answering respondent has the highest respect and regard for the orders of this Hon'ble Tribunal.



**DY. CONSERVATOR OF FORESTS
WEST FOREST DIVISION**

AMIT GEMAWAT, IFS
Dy. Conservator of Forest (West)
Department of Forest & Wildlife
Govt. of NCT of Delhi
Mandir Lane, New Delhi

Church Road

Write a description for your map.

Merabo Labs Private Limited

517

Legend Annexure-A (Colly)

- Church Road
- Church Road II
- Kholi Wale Baba Temple
- Sant Shri Asharamji Ashram

8

Ambedkar Chowk

SHANTI KUNJ B BLOCK शांति कुंज B ब्लॉक

Preeti Cosmetic & Gift Centre & General Store

Samsung SmartCafé (Star Mobitel Ltd)

Sant Shri Asharamji Ashram

VASANT KUNJ वसंत कुंज

Kholi Wale Baba Temple

ANAND GRAM आनंद ग्राम

Dr. Ballu Farmahouse

Avenue-13

Bambora

Google Earth

© 2022 Google

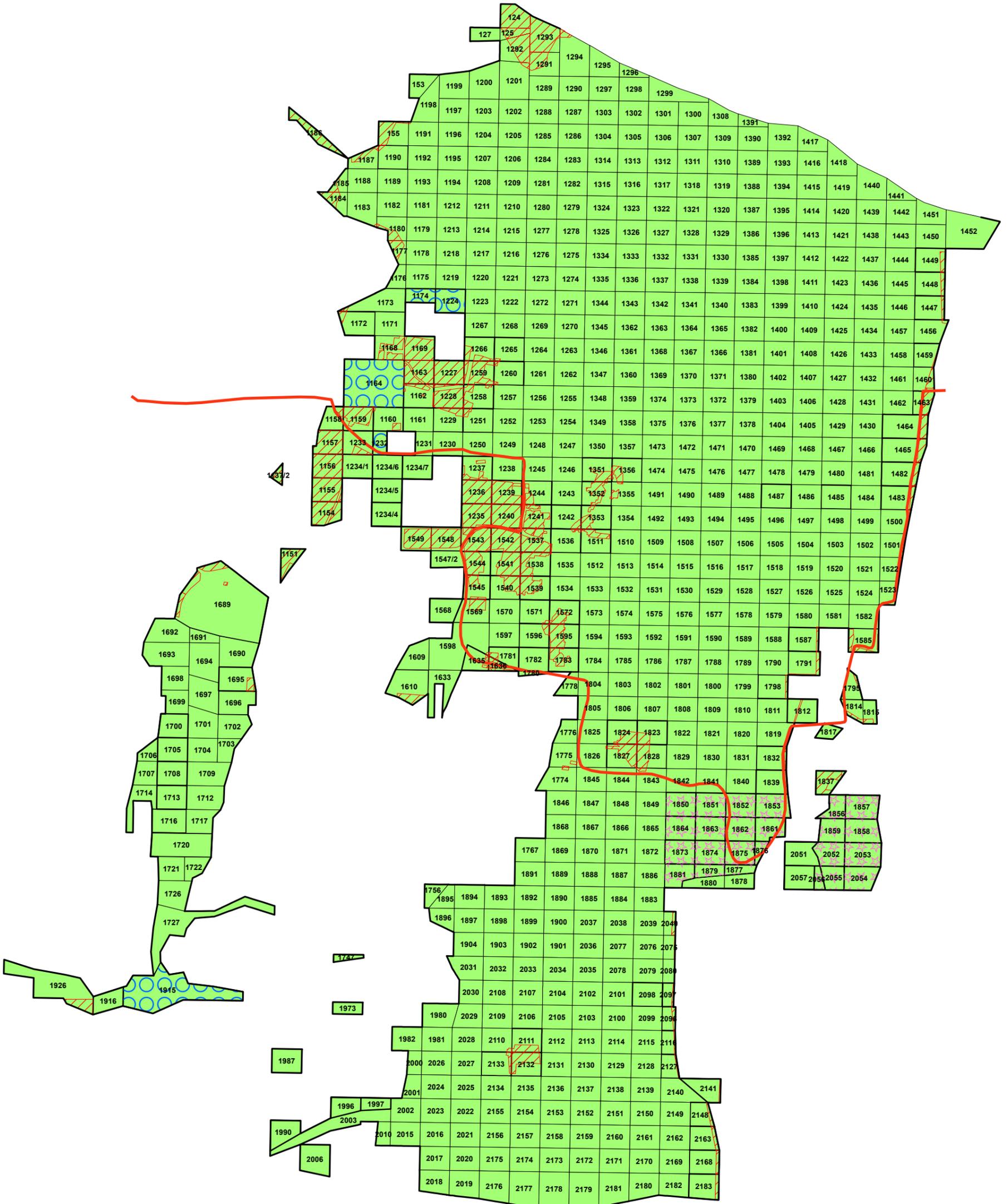
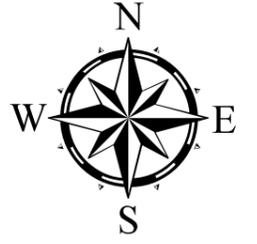
Image © 2022 Maxar Technologies

Watch Tower

600 m



RAJOKARI FOREST AREA



PART 7]

DELHI GAZETTE : EXTRAORDINARY

3

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(42)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

- | | | |
|---|----------|--|
| I. Northern Ridge in National Capital Territory of Delhi, surrounded on | North by | Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road. |
| | South by | Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. |
| | East by | Mall Road, Rajpur Road, Behind MCD Office. |
| | West by | Ice Factory, Malka Ganj, Dhobighat, and University Road. |
| (Approximate area 87 ha.) | | |
| II. Central Ridge in NCT of Delhi, surrounded on | North by | Link Road along Institutional area. |
| | South by | Dhaulakuan Military Farm, Sardar Patel Marg |
| | East by | Mandir Marg, Institutional area and Willingdon Crescent. |
| | West by | Indrapuri Road and Naraina Industrial area. |
| (Approximate area 864 ha.) | | |
| III. South Central Ridge in NCT of Delhi, surrounded on | North by | Outab Institutional area. |
| | South by | Vasant Kunj, Kishan Ganj. |
| | East by | Aurobindo Marg, Nazarika Bagh. |
| | West by | Jawahar Lal University Road, Vasant Kunj, Mehrauli. |
| (Approximately area 626 ha.) | | |
| IV. Southern Ridge in NCT of Delhi | North by | Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatoni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatchpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanholi, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins. |
| | South by | State of Haryana. |
| | East by | Surajkund Road and State of Haryana. |

West by

State of Haryana, Eastern. Boundary of
Rajokari, Eastern Boundary of Malikpur,
Kohli & Rangpuri.

(Approximate area 6200 ha.)

संख्या फाइल 10(42)/1/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/1/पी.ए./उ.व.स./93(1) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वल्प एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निगटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-1/PA|DCF|93|2018-23 (ii).—
In pursuance of the provision of clause (c) of sub-
section (1) of section 4 of the Indian Forest Act,
1927 (Act No. 16 of 1927), the Lt. Governor
of National Capital Territory of Delhi is pleased
to appoint A.D.M. (Revenue) to be the Forest
Settlement Officer to enquire into and determine
the existence, nature and extent of any rights
alleged to exist in favour of any person in or over
any land comprised within such limits, as notified
vide Notification No. 10(42)-1/PA|DCF|93|(1)

dated 24th May, 1994 or in or over any forest
produce and to deal with the same as provided
Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor
National Capital Territory
of Delhi.

G. C. JOSHI, Dy. Secy

DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918

(PART II)

REVENUE DEPARTMENT

NOTIFICATION

Delhi, the 2nd April, 1996

No. F1(29) PA DC/95.—Whereas the Supreme Court of India in I.A.No. 18 and 22 in Writ Petition (Civil) No. 4677 SS M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N' Annexed hereto, situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and excludes the same from vesting in Gaon Sabha and further places the said land at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. Name of Village Quantum of Gaon Sabha land No. covered in ridge as declared surplus and placed at the disposal of Forest Deptt. for afforestation
(in Bighas & Biswas)

I	II	III
1. Nebsarai	466-10 (Details at Annexure-'A')	
2. Chatterpur	225-10 (" " '-B')	
3. Maidangarhi	4263-02 (" " '-C')	
4. Dera Mandi	9412-05 (" " '-D')	
5. Asola	8387-06 (" " '-E')	
6. Pulpehlad	99-04 (" " '-F')	
7. Devli	5175-06 (" " '-G')	
8. Rangpuri	1365-05 (" " '-H')	
9. Ayanagar	4121-02 (" " '-I')	
10. Rajokri	3106-01 (" " '-J')	
11. Bhatti	11101-19 (" " '-K')	

Attested

Financial Officer
Deptt. of Publication
M/o U D Delhi-54

I	II	III
12. Ghitorni	732-14 (" " '-L')	
13. Saidulazab	65-19 (" " '-M')	
14. Jonapur	1979-13 (" " '-N')	
Total in Bighas		50,480-16
		or
Total in Acres		10517-10

By order and in the name of the
Lt. Governor of the National
Capital Territory of Delhi.

G.S. PATNAIK, Secy

ANNEXURE-'A' (1 to 2 Pages)

Village NEB Sarai, Tehsil Mehrauli, Delhi,
Gram Sabha Land Under Notified Ridge

Khasra No.	Area
1	1-8
2	3-12
3	5-9
4	4-16
5	5-10
6	4-18
7	4-16
8	4-16
9	4-16
10	4-16
11	2-10
12	4-03
13	4-16
14	4-16
15	4-16
16	4-16
17	4-16
18	4-16
19	4-16
20	2-16
21	5-4
22	1-11
23	6-4
24	4-16
25	4-16
26	4-16
27	6-8
28	6-18
29	4-16
30	2-17
31	5-0
	3-5

DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT.

ANNEXURE J

GAON SABHA LAND UNDER NOTIFIED
RIDGE
VILLAGE: RAJOKARI, TEHSIL: MEHRAULI

Kl. No.

PART 15, 1918.

PART IV

Kh. No.	Area	Kl. No.	Area
124		1514	4-16
125	3-16	1515	4-16
127	1-16	1530	4-16
133	2-14	1531	4-16
135	3-05	1532	4-16
1137 2	4-16	1533	4-16
1151	0-16	1534	4-16
1154	2-17	1535	4-16
1155	4-07	1536	4-16
1156	4-16	1537	4-16
1161 min	4-16	1538	4-16
1162	2-16	1539	4-16
1163 min	2-16	1540	4-16
1171	2-16	1541	4-16
1172	4-16	1542	4-16
1173	5-08	1543	4-16
1174 min	7-00	1544	4-16
1175	2-16	1545	4-09
1176	4-16	1547;2	4-06
1177	2-04	1548	3-07
1229	2-02	1568	4-16
1230 min	3-16	1570	5-02
1231	3-16	1571	4-16
1232 min	2-16	1572	4-16
1235	2-05	1573	4-16
1236	4-16	1574	4-16
1237	4-16	1575	4-16
1238	4-16	1576	4-16
1239	4-16	1582	4-16
1240	4-16	1591	4-16
1241	4-16	1592	4-16
1242	4-16	1593	4-16
1243	4-16	1594	4-16
1244	4-16	1595	4-16
1245	4-16	1596	4-16
1246	4-16	1597	4-16
1247	4-16	1598	4-16
1248	4-16	1609	17-16
1249	4-16	1610	4-3
1250	4-16	1633	8-4
1251	4-16	1747	2-18
1252	4-16	1767	1-2
1253	4-16	1774	4-16
1254	4-16	1775	5-10
1508	4-16	1778	5-0
1509	4-16	1781	2-10
1510	4-16	1782	3-6
1511	4-16	1783	4-16
1512	4-16	1784	4-16
1513	4-16	1786	4-16
	4-16	1787	4-16
	4-16	1823	4-16
	4-16	1824	4-16

Attended

Dept. of Publication
M/o U. D. Delhi-54

5712 (29)

Kh. No.	Area	Kh. No.	Area
1825	4-16	2010	
1826	4-16	2015	2-03
1828	4-16	2016	4-16
1847	4-16	2017	4-16
1848	4-16	2018	4-16
1849	4-16	2019	4-12
1865	4-16	2020	5-06
1866	4-16	2021	4-16
1867	4-16	2022	4-16
1869	4-16	2023	4-16
1868	4-16	2024	4-16
1870	4-16	2025	4-16
1871	4-16	2026	4-16
1872	4-16	2027	4-16
1878	4-16	2028	4-16
1880	2-18	2029	4-16
1883	2-6	2030	4-05
1884	4-16	2031	3-16
1885	4-16	2032	4-16
1886	4-16	2033	4-16
1887	4-16	2034	4-16
1888	4-16	2035	4-16
1889	4-16	2036	4-16
1890	4-16	2037	4-16
1891	4-16	2038	4-16
1892	4-16	2039	4-16
1893	4-16	2040	4-16
1894	4-16	2075	1-18
1895	4-16	2076	2-18
1996	2-10	2077	4-16
1997	2-1	2078	4-16
1898	4-16	2979	4-16
1899	4-16	2080	4-16
1990	4-16	2096	1-18
1901	4-16	2097	2-04
1902	4-16	2154	1-17
1903	4-16	2155	4-16
1904	4-16	2098	4-16
1915/1	4-16	2099	4-16
1916	8-16	2100	4-16
1926	6-3	2101	4-16
1973	3-4	2102	4-16
1980	2-8	2103	4-16
1981	5-6	2104	4-16
1982	6-10	2105	4-16
1987	3-3	2106	4-16
2000	4-16	2107	4-16
2001	2-5	2108	4-16
2002	2-14	2109	4-16
2003	4-16	2110	4-16
2006	8-07	2111	4-16
	5-17	2112	4-16
		2113	4-16
		2114	4-16
			4-16

879 DG/96-10

10/10

Attended

Financial Officer
Deptt of Publications
Min. of Information & Public Relations

(30)

124 DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT.

AIRRAJIS, 1918 (PART IV)

Kh. No.	Area	Kh. No.	Area
2115	4-16	2183	5-00
2116	2-05	1801	4-16
2127	2-14	1802	4-16
2128	4-16	1803	4-16
2129	4-16	1804	4-16
2130	4-16	1805	4-16
2131	4-16	1806	4-16
2132	4-16	1807	4-16
2133	4-16		4-16
2134	4-16	Total	98-14
2135	4-16	Gross Total	1217-9
2136	4-16		
2137	4-16		
2138	4-16		
2139	4-16		
2140	5-06		
2141	4-06		
2148	3-07		
2149	4-16		
2150	4-16		
2151	4-16		
2152	4-16		
2153	4-16		
2156	4-16		
2157	4-16		
2158	4-16		
2159	4-16		
2160	4-16		
2161	4-16		
2162	4-16		
2163	4-07		
2168	4-16		
2169	4-16		
2170	4-16		
2171	4-16		
2172	4-16		
2173	4-16		
2174	4-16		
2175	4-16		
2176	6-00		
2177	6-12		
2178	6-16		
2179	6-18		
2180	6-06		
2181	4-18		
2182	4-12		

GAON SABHA LAND UNDER NOTIFIED RIDGE FOREST

VILLAGE : RAJOKARI TEH. MEHRAULI

Kh. No.	Area
1178	4-16
1179	4-16
1180	4-02
1181	4-16
1182	4-16
1183	4-16
1184	5-18
1185	2-14
1186	1-18
1187	2-05
1188	3-08
1189	4-16
1190	4-16
1191	4-16
1192	4-16
1193	4-16
1194	4-16
1195	4-16
1196	4-16
1197	4-16
1198	4-16
1199	4-19
1200	5-06
1201	6-16
1202	7-12
1203	4-16
1204	4-16
1205	4-16
1206	4-16
1207	4-16
1208	4-16
1209	4-16
1210	4-16
1211	4-16

Handwritten signature

Financial Officer
Dept of Publication
M/o U. D. Delhi-54

55/1 (21)
125

Kh. No.	Area	Kh. No.	Area
1212	4-16	1294	
1213	4-16	1295	
1214	4-16	1296	7-16
1215	4-16	1297	5-00
1216	4-16	1298	2-00
1217	4-16	1299	4-06
1218	4-16	1300	4-16
1219	4-16	1301	6-11
1220	4-16	1302	4-16
1221	4-16	1303	4-16
1222	4-16	1304	4-16
1223	4-16	1305	4-16
1224 min	4-16	1306	4-16
1227	4-16	1307	4-16
1228	4-16	1308	4-16
1233	4-16	1309	4-17
1255	4-16	1310	4-16
1256	4-16	1311	4-16
1257	4-16	1312	4-16
1258	4-16	1313	4-16
1259	4-16	1314	4-16
1260	4-16	1315	4-16
1261	4-16	1316	4-16
1262	4-16	1317	4-16
1263	4-16	1318	4-16
1264	4-16	1319	4-16
1265	4-16	1320	4-16
1266	4-16	1321	4-16
1267	4-16	1322	4-16
1268	4-16	1323	4-16
1269	4-16	1324	4-16
1270	4-16	1325	4-16
1271	4-16	1326	4-16
1272	4-16	1327	4-16
1273	4-16	1328	4-16
1274	4-16	1329	4-16
1275	4-16	1330	4-16
1276	4-16	1331	4-16
1277	4-16	1332	4-16
1278	4-16	1333	4-16
1279	4-16	1334	4-16
1280	4-16	1335	4-16
1281	4-16	1336	4-16
1282	4-16	1337	4-16
1283	4-16	1338	4-16
1284	4-16	1339	4-16
1285	4-16	1340	4-16
1286	4-16	1341	4-16
1287	4-16	1342	4-16
1288	4-16	1343	4-16
1289	4-16	1344	4-16
1290	4-16	1345	4-16
1291	4-16	1346	4-16
1292	4-16	1347	4-16
1293	4-16	1348	4-16

879 DG/96-11

Attended

Financia. Officer
Dept of Publication
M/o U. D. Delhi-54

54/10 (32)

Kh. No.	Area	Kh. No.	Area
1349	4-16	1404	4-16
1350	4-16	1405	4-16
1351	4-16	1406	4-16
1352	4-16	1407	4-16
1353	4-16	1408	4-16
1354	4-16	1409	4-16
1355	4-16	1410	4-16
1356	4-16	1411	4-16
1357	4-16	1412	4-16
1358	4-16	1413	4-16
1359	4-16	1414	4-16
1360	4-16	1415	4-16
1361	4-16	1416	4-16
1362	4-16	1417	4-16
1363	4-16	1418	2-08
1364	4-16	1419	4-08
1365	4-16	1420	4-16
1366	4-16	1421	4-16
1367	4-16	1422	4-16
1368	4-16	1423	4-16
1369	4-16	1424	4-16
1370	4-16	1425	4-16
1371	4-16	1426	4-16
1372	4-16	1427	4-16
1373	4-16	1428	4-16
1374	4-16	1429	4-16
1375	4-16	1430	4-16
1376	4-16	1431	4-16
1377	4-16	1432	4-16
1378	4-16	1433	4-16
1379	4-16	1434	4-16
1380	4-16	1435	4-16
1381	4-16	1436	4-16
1382	4-16	1437	4-16
1383	4-16	1438	4-16
1384	4-16	1439	4-16
1385	4-16	1440	4-16
1386	4-16	1441	5-16
1387	4-16	1442	2-08
1388	4-16	1443	4-16
1389	4-16	1444	4-16
1390	4-16	1445	4-16
1391	4-04	1446	4-16
1392	4-16	1447	4-16
1393	4-16	1448	4-16
1394	4-16	1449	4-16
1395	4-16	1450	4-16
1396	4-16	1451	4-16
1397	4-16	1452	4-08
1398	4-16	1456	10-18
1399	4-16	1457	4-17
1400	4-16	1458	4-16
1401	4-16	1459	4-16
1402	4-16	1460	3-14
1403	4-16	1461	3-07
			4-16

Attended
[Signature]

Financial Officer
Deptt. of Publications
M U D Delhi-54

No	Area	Kh. No	Area	Remarks
1790	4-16	775		
1791	4-16	810	1-4	
1795	2-18	1080	1-19	
1798	4-16	1109	0-12	
1800	4-16	1111	1-16	

527 (33)

IP- IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL, 4, 1996 (CHAITRA 15, 1918) 127

Kh. No	Area	Kh. No	Area
1462	4-16	1523	2-16
1463	3-00	1524	4-16
1464	7-05	1525	4-16
1465	6-13	1526	4-16
1466	4-16	1527	4-16
1467	4-16	1528	4-16
1468	4-16	1529	4-16
1469	4-16	1549	4-16
1470	4-16	1577	4-16
1471	4-16	1578	4-16
1472	4-16	1579	4-16
1473	4-16	1580	4-16
1474	4-10	1581	4-16
1475	4-16	1585	4-16
1476	4-16	1587	4-16
1477	4-16	1588	4-16
1478	4-16	1389	4-16
1479	4-16	1590	4-16
1480	4-16	1635	2-16
1481	4-16	1636	1-10
1482	5-17	1689	32-16
1483	5-04	1691	2-04
1484	4-16	1692	6-00
1485	4-16	1693	7-02
1486	4-18	1694	7-04
1487	4-16	1695	5-13
1488	4-16	1696	5-09
1489	4-16	1697	6-14
1490	4-16	1598	4-07
1491	4-16	1699	3-17
1492	4-16	1700	4-14
1493	4-16	1701	5-14
1494	4-16	1702	4-11
1495	4-16	1703	2-15
1496	4-16	1704	4-16
1497	4-16	1705	4-16
1498	4-16	1706	2-01
1499	4-16	1707	3-12
1500	4-10	1708	6-11
1501	3-17	1709	5-11
1502	4-16	1712	5-10
1503	4-16	1713	4-11
1504	4-16	1714	4-11
1505	4-16	1716	9-11
1506	4-16	1720	2-19
1507	4-16	1722	5-16
1516	4-16	1726	4-05
1517	4-16	1727	2-05
1518	4-16	1756	3-05
1519	4-16	1776	0-14
1520	4-16	1780	4-16
1521	4-16	1788	4-16
1522	3-07	1789	4-16

Attended

Deputy Officer
Dept of Publication
M/o U. D. Delhi-54

5/4 (35)

PART IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918 129

Khasra No.	Area	Remarks	Khasra No.	Area	Remarks
	0-3		1927	87-19	
	2-3		1928	188-5	
			1929	298-1	
	98-3		1930	25-10	
			1931	160-6	
1873	15-7		1932	306-6	
1865	102-9 Abadi		1933	300-0	54 Bigha Old House Pacca & Jhuggi Bal- bir Nagar
1884	5-10				
129/2	3-5				
648	3-6		1934	300-0	
593	9-3		1935	300-0	
665	8-13		1936	300-0	
713	79-5		1937	70-10	
714	3-4		1938	38-3	
725	19-11		1939	3-8	
726	12-4		1940	300-0	
730	0-2		1941	51-12	
764 Min	23-8		1942	113-14	
766	3-8				
769	5-4			3467-4	
770 Min	1-13				
774	35-7		1376	12-13	
780	7-2		1385	7-9	
836	24-11		1407	62-5	
840	35-12		1463	7-11	
848	6-11		1474 Min	15-7	
875 Min	21-12		1476	3-19	
887	1-8		1478	11-15	
888	8-17		1482	5-4	
961 Min	7-13		1486 Min	48-17	
969 Min	1-11		1512	5-8	
954 Min	8-8		1513	0-11	
1031 Min	3-0		1535 Min	9-2	
1285	3-8		1543	3-3	
1289	1-16		1544	2-1	
1291	3-1		1535	13-9	
1299	6-13		1546	3-4	
1301	2-2		1547	2-2	
			1548	3-11	
	74-6		1549	3-0	
			1550	4-1	
1304	3-19		1551	0-6	
1306	25-12		1553	3-0	
1302	16-15		1554	15-17	
1333	5-2		1582	3-3	
1335	1-0		1596	17-12	
1920	300-0		1603	24-11	
1921	105-16		1604	5-6	
1922	80-1		1605/2	4-0	
1923	300-0		1645	10-9	
1924	300-0		1667	1-18	
1925	73-13		1681	1-17	
1926	12-0			312-11	

879 DG/96-12

*Approved**AA*

Financial Officer
Deptt. of Publication
M/o U D Delhi-54

Khasra No.	Area	Remarks	Khasra No.	Area	Remarks
1708	9-1		1913	259-17 67-0	-do-
1718	22-19		1914	300-0	37-0 House Pacca
1720	9-0				Jhuggi Sanjay
173J	18-19				(Nagar)
1736	26-0		1915	300-0	150-0 -do-
1971/1737 Min	13-12		1916	300-0	131-0 Old House
1738	27 4				Jhuggi Balbir
1740	6-13				Nagar.
1744	8-2		1917	300-0	
1749	14-2		1918	300-0	
1555	0-9		1919	300-0	
1751	1-15		1899	300-0	
1764	2-7				
1771	1-3			6111-7	
1772	0-18				
1774	2-14		Total	11101-19	
1776	1-14				
1782	0-18				
1790	5-8				
1793	2-3				
1805	1-12				
1828	7-17				
1840	1-10				
1868	8-17				
1874	7-9				
1883	6-9				
1889	134-1				
1890	0-15				
1891	55-9				
1892	283-5				
	682-11				
1893	35-9				
708 Min	117-10				
712	32-7				
715	245-16				
1895	296-9				
1896	24-7				
1897	63-0				
1898	300-0				
1900	300-0				
1903	196-19				
1904	166-12				
1905	8-14				
1906	285-2				
1907	300-0				
1908	300-0				
1909	295-0	52-0 Old Houses pacca & Jhuggi.			
1910	300-0	40-0 -do-			
1911	267-13	-do-			
1912	216-12	141-12 (Sanjay Nagar)			

ANNEXURE - 'L'

GRAM SABHA LAND UNDER NOTIFIED
RIDGE VILLAGE GHITORNI

Khasra number	Area
630-min	676-03
575	4-16
577	3-12
578	1-09
579	4-16
580	4-16
583	1-08
606	4-16
607	4-16
611	2-08
612	2-08
613	2-08
614	2-03
628	5-10
629/1	5-10
629/2	5-10
TOTAL	732-14

ANNEXURE - 'M'

VILLAGE SAIDULAJAB, TEHSIL (MBHRAULI),
DISTRICT : DELHIGRAM SABHA LAND UNDER NOTIFIED
RIDGE

Khasra No.	Area	Remarks
209	19-0	
223	28-5	
229	17-9	

Financial Officer
Dept of Publication
M/o U D Delhi-54



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030
☎ 011-2664 1772 ✉ sdmmehrauli.delhi@nic.in

No: 4926-32

Dated: 11/3/2021

MINUTES OF THE MEETING HELD ON 10.03.2021 AT 12:00 NOON WITH FOREST / REVENUE OFFICIALS & RWA REPRESENTATIVES TO DISCUSS THE ISSUES PERTAINING TO ENCROACHMENT ON GOVT. LAND / RESERVED FOREST AT RAJOKRI FOREST LAND LEADING TO ILLEGAL MOVEMENT OF HEAVY VEHICLES THROUGH CHURCH / MALL ROAD, VASANT KUNJ, NEW DELHI

A meeting was held in the chamber of the undersigned on 10.03.2021 at 12:00 Noon to discuss various issues pertaining to encroachment of Government land / Reserve forest at Rajokri Forest land leading to illegal movement of heavy vehicles through Church Mall Road, Vasant Kunj, New Delhi.

The following officers / officials were present :

1. Ms. Sonalika Jiwani, IAS, SDM Mehrauli In Chair
2. Sh. Sandeep Kumar, J.E., O/o. EE (M-IV), SDMG South Zone
3. Sh. Sourabh Chandra, P.A., O/o. DCF (West)
4. Sh. Ashok Meena, Forest Guard, Deptt. Of Forest & Wild
5. Sh. Jasvinder Singh Sethi, President, RWA Vasant Kunj
6. Sh. Puneet Kumar Gupta, General Secretary, RWA, Vasant Kunj

At the outset, all the Forest officials & RWA representatives were greeted and emphasized the need to convene the present meeting. After much deliberation, the following issues discussed and decisions were taken :

- i. Sh. J.S. Sethi, President, Resident Welfare Association, Vasant Kunj, New Delhi, raised serious concern over the movement of heavy commercial vehicles from the Church Road, Vasant Kunj, Delhi, which lies in the Forest land in village Rajokri. He also mentioned that heavy vehicles are entering through Mall Road which lies in the jurisdiction of Tehsil Mehrauli causing great inconvenience to them and requested to control this unauthorized movement to redress their grievances.



SSS
True Copy

:: 2 ::

- ii. Directions issued to the Forest Department to deploy sufficient number of forest guards at the Church Mall Road, Vasant Kunj, Delhi, on round the clock basis so as to impound the unauthorized vehicles plying on this route and control the trespassing of any forest land.

(Action : Forest Department)

- iii. Directions are also issued to the Delhi Traffic Police to ensure that commercial / heavy vehicles may not be allowed to enter inside the Church Road at any point. Directions are also issued to the Delhi Police that offences noticed under the Environment (Protection) Act, 1986 may be expeditiously sent to the undersigned for imposing fines / penalty to protect the environment and also to deterrence on the erring / environment defaulters. Further, it was also emphasized that Delhi Police should ensure that no material / construction goods are dumped in forest land as it adversely affect the environment.

(Action : Concerned ACP Traffic, Delhi Police/
SHO PS : Vasant Kunj South)

Sonalika Jiواني
11/5/2018
(SONALIKA JIWANI, I.A.S.)
SDM (Mehrauli)

Dated:

No.

Copy to :

1. The Dy. Commissioner, SDMC, Green Park, New Delhi.
2. The DCF (West), Govt. of NCT of Delhi.
3. The ACP (Traffic), Delhi Police
4. SHO PS : Vasant Kunj South
5. Sh. Jasvinder Singh Sethi, President, Mall Road Vasant Kunj RWA, Aerens Estate, Behind Pocket D-3, Vasant Kunj, New Delhi-70.
6. Guard File.

Copy for information to :

PA to DM (South)

SSS
True Copy



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TENSIL BUILDING, MEHRAULI, NEW DELHI-110030
☎ 011-2664-1772 ☎ sdmmehrauli.delhi@gcic.in

No.F.1(1)/Misc./SDM(M)/2021/1548-99

Dated: 29/12/21

SUB: SMOOTH VEHICULAR MOVEMENT ON THE CHURCH ROAD, VASANT KUNJ, NEW DELHI - REG.

Several Complaints have been received in this office including from the Villagers of Rajokri, NDCON Constructions & RWA Mill Road Vasant Kunj, New Delhi, regarding the hindrance of traffic / vehicular movement on the Church Road, Vasant Kunj, New Delhi by unauthorized persons and allegations also received that they are also illegally collecting money to ply on this route.

It is pertinent to mention here that vide STC Minutes dated 11.03.2021, the then SDM Mehrauli had issued directions to Forest Department and Police Department to control the movement of unauthorized vehicles plying on this route to control the trespassing of Forest land.

However, as per Revenue records / Patwari Report dated 29.12.2021, the said Church Road, Vasant Kunj, New Delhi falls under Kh.No.106 Village Mehrauli / Vasant Kunj, is a Government road. In view of the same, in supersession of the earlier directions issued on 11.03.2021, SHO (Vasant Kunj South) is hereby directed to ensure that no hindrance be made by any unauthorized person to the smooth flow of the traffic / movement on this road. Further, SHO is also directed to make sure to depute sufficient number of police at the entry / exit of Church Road to avoid any untoward incidents or any unauthorized toll collection, as alleged by the Complainant.

This is issued with the approval of the District Magistrate (South)

(AJIT SINGH THAKUR)
SDM (Mehrauli)

SHO (Vasant Kunj South) for strict compliance

Copy to: PA to DM South

SSS
True Copy

**GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI),
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030
011-2664 1770 sdmmehrauli.delhi@nic.in**

No.F. 1(1)/Misc/SDM(M)/2021/15098-99.

Dated: 29/12/21

**SUB: SMOOTH VEHICULAR MOVEMENT ON THE CHURCH ROAD,
VASANT KUNJ, NEW DELHI-REO.**

Several Complaints have been received in this office including from the Villagers of Rajokri, NDCON Constructions & RWA Mall Road Vasant Kunj, New Delhi, regarding the hindrance of traffic / vehicular movement on the Church Road, Vasant Kunj, New Delhi by unauthorized persons and allegations also received that they are also illegally collecting money to ply on this route.

It is pertinent to mention here that vide STF Minutes dated 11.03.2021, the then SDM Mehrauli had issued directions to Forest Department and Police Department to control the movement of unauthorized vehicles plying on this route to control the trespassing of Forest land.

However, as per Revenue records / Patwari Report dated 29.12.2021, the said Church Road, Vasant Kunj, New Delhi falls under Kh.No.106 Village Mehrauli / Vasant Kunj, is a Government road. In view of the same, in supersession of the earlier directions issued on 11.03.2021, SHO (Vasant Kunj South) is hereby directed to ensure that no hindrance be made by any unauthorized person to the smooth flow of the traffic / movement on this road. Further, SHO is also directed to make sure to depute sufficient number of police at the entry/exit of Church Road to avoid any untoward incidents or any unauthorized toll collection, as alleged by the Complainant.

This is issued with the approval of the District Magistrate (South).

THAKUR)

(AJIT SINGH

SDM (Mehrauli)

(SHO) Vasant Kunj South) for strict compliance

Copy to : PA to DM South

SSS
True Copy

URGENT
COURT MATTER

GOVT. OF N.C.T. OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
Tel No:- 011 23361879; E: Mail:- dcfwest.gnctd@delhi.gov.in

No.F.2(36)/DCF (W)/Legal/NGT Court/2024-25 /11631-34

Dated: 20/03/2025

To,

- (1) The District Magistrate (South)
Mehrauli Badarpur Road
Saket, New Delhi-110017
- (2) The District Magistrate (New Delhi)
12/1, Jam Nagar House,
Shahjahan Road, New Delhi-110011

Sub:- Regarding stoppage of unauthorized vehicular movement on Church Road / Mall Road Vasant Kunj, New Delhi.

Sir,

It is submitted that a case O.A. No. 63/2025 titled Mall Road, Vasant Kunj, Resident Welfare Association (Regd.) Vs. Ministry of Environment Forest & Climate Change & Ors is pending before the Hon'ble National Green Tribunal and the above said church road is the subject matter of the application.

It is submitted that this said illegal road passes through the khasras under the ownership of Forest Department, GNCTD. It is further submitted that the road passes through the following khasras nos of village Rajokri 1460, 1463, 1464, 1465, 1482, 1483, 1500, 1501, 1522, 1523, 1582, 1585, 1795, 1814, 1817, 1819, 1832, 1839, 1841, 1842, 1843, 1844, 1845, 1826, 1825, 1805, 1804, 1778, 1780, 1781, 1635, 1598, 1569, 1545, 1544, 1543, 1542, 1540, 1541, 1244, 1245, 1238, 1249, 1250, 1230, 1231, 1233, 1159, 1158, 1853, 1861, 1875, 1876, 1862, 1852 and 1851. It is further submitted that these khasras form part of Morphological Ridge and Reserve Forest having full degree of protection under Indian Forest Act and all activities are prohibited unless permitted.

It is submitted that there is alleged unauthorized vehicular movement on the said road with the permission of your kind office. **(Google image attached)**. It is submitted that the vehicular movement on the above said road is leading to great harm to the flora and fauna and environmental degradation of the Rajokri Forest land.

Therefore, your kind office is requested to stop unauthorized usage of the said road and provide alternative route to the commuters.

This may be treated as **Most Urgent**.

Pratik Kumar

**DY. CONSERVATOR OF FORESTS
WEST FOREST DIVISION**

No.F.2(36)/DCF (W)/Legal/NGT Court/2024-25

Dated:

Copy to:-

1. PA to CF, Department of Forests & Wildlife, GNCTD.
2. The Sub-Divisional Magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030.

Pratik Kumar

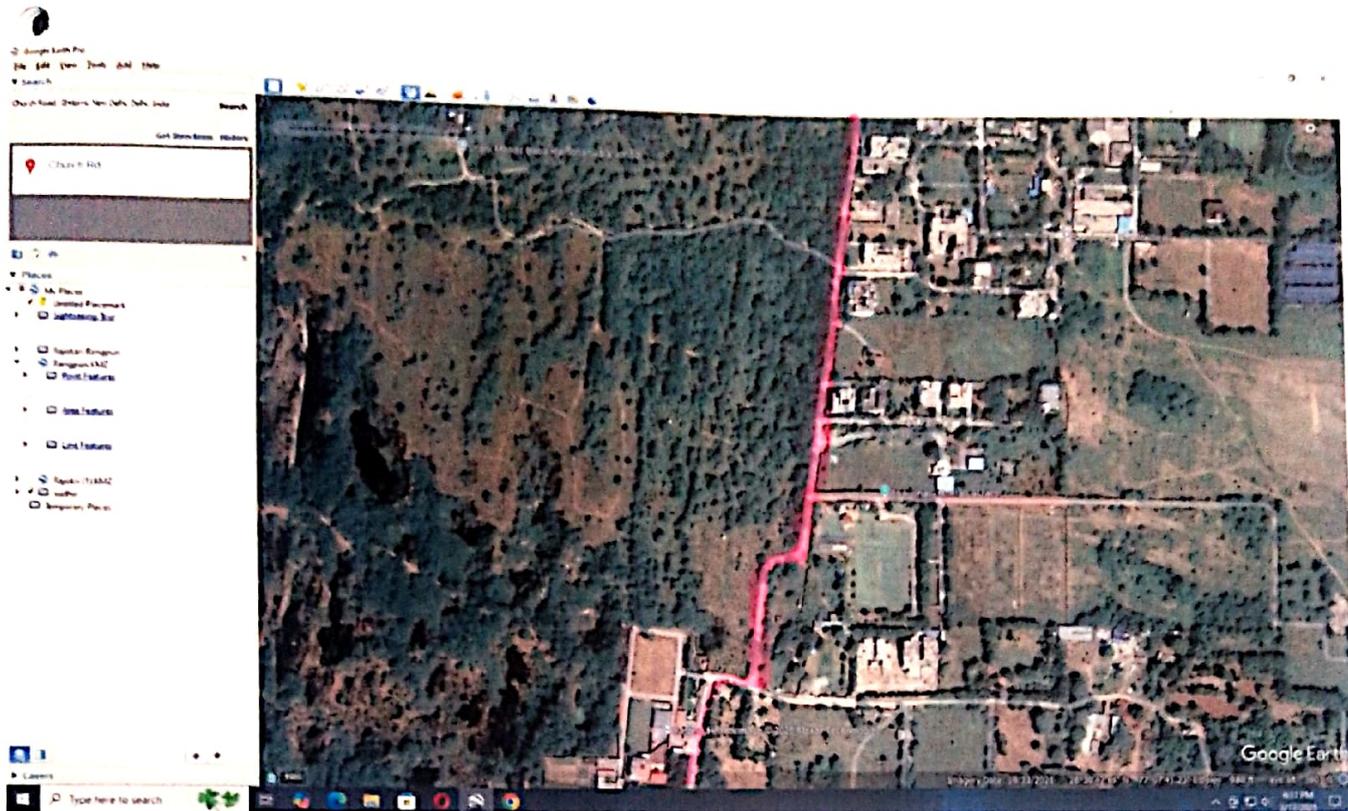
**DY. CONSERVATOR OF FORESTS
WEST FOREST DIVISION**

Date

du
025

wit
isci

he
rul



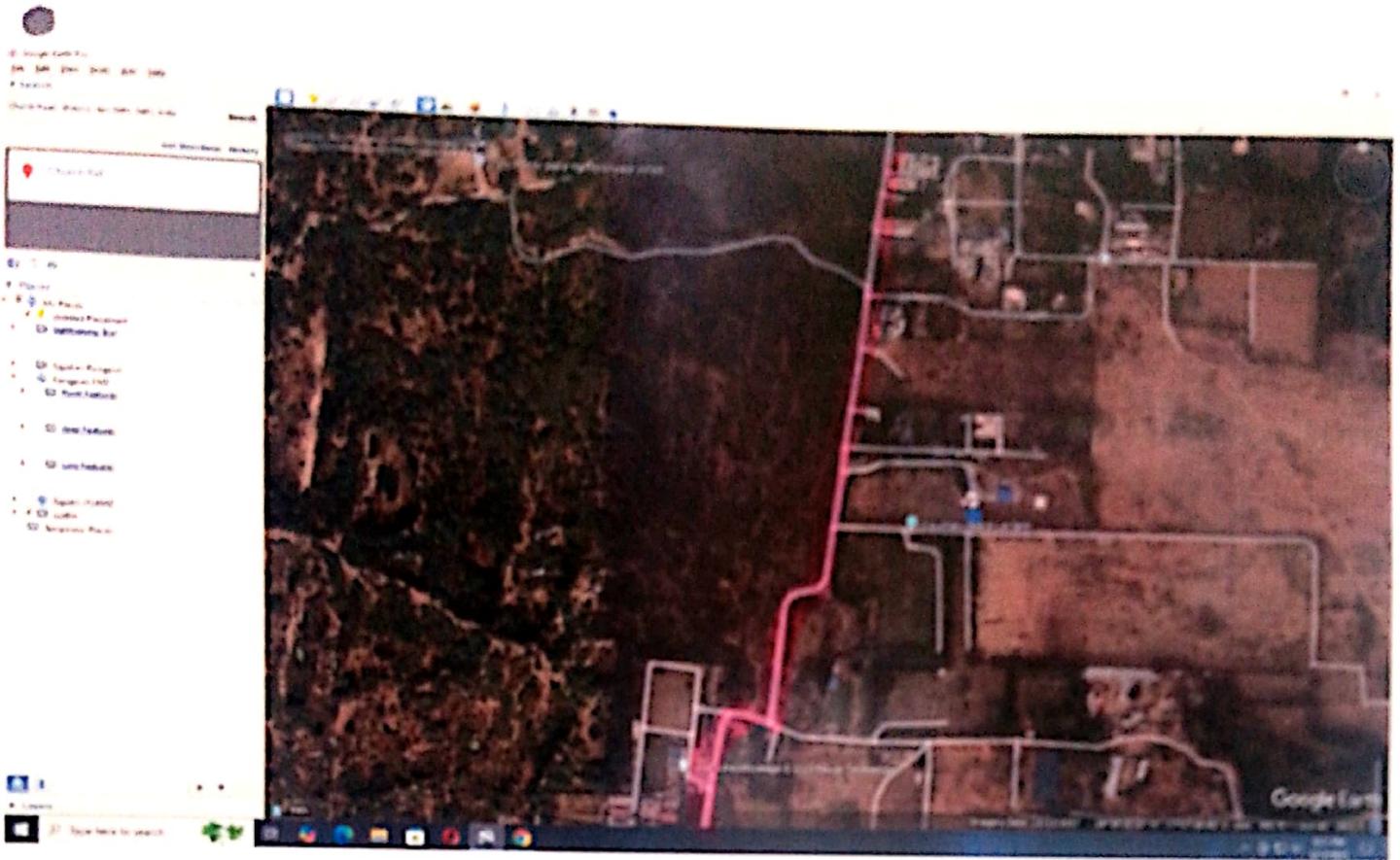


u we
025.

withi
discip

the s
.1 rule





**URGENT
COURT MATTER**

GOVT. OF N.C.T. OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
Tel No:- 011 23361879; E: Mail:- dcfwest.gnctd@gov.in

No. F.2(36)/DCF (W)/Legal/NGT Court/2024-25 /1605-11

Dated: 07/05/2025

To,

- (1) The Chairman
Delhi Development Authority
Vikas Sadan, INA, New Delhi-110023
- (2) The District Magistrate (South)
Mehrauli Badarpur Road
Saket, New Delhi-110017
- (3) The District Magistrate (New Delhi)
12/1, Jam Nagar House
Shahjahan Road, New Delhi-110011
- (4) The Deputy Commissioner (SDMC)
South-Zone Municipal Corporation of Delhi
Sri Aurobindo Marg, Green Park Extension
Green Park, New Delhi-110016.
- (5) The Superintending Engineer
South West Maintenance Circle, B-6, NCC Building
Safdarjung Enclave, New Delhi-110029

Sub:- Regarding inquiry into Management of Illegal Road i.e. Church Road / Mall Road Vasant Kunj, New Delhi passing through forest land pertaining to O.A No 63/2025.

Sir,

It is submitted that a case O.A. No. 63/2025 titled Mall Road, Vasant Kunj, Resident Welfare Association (Regd.) Vs. Ministry of Environment Forest & Climate Change & Ors is pending before the Hon'ble National Green Tribunal and the above said church road is the subject matter of the application.

It is submitted that this said illegal road passes through the khasras under the ownership of Forest Department, GNCTD. It is further submitted that the road passes through the following khasras nos of village Rajokri 1460, 1463, 1464, 1465, 1482, 1483, 1500, 1501, 1522, 1523, 1582, 1585, 1795, 1814, 1817, 1819, 1832, 1839, 1841, 1842, 1843, 1844, 1845, 1826, 1825, 1805, 1804, 1778, 1780, 1781, 1635, 1598, 1569, 1545, 1544, 1543, 1542, 1540, 1541, 1244, 1245, 1238, 1249, 1250, 1230, 1231, 1233, 1159, 1158, 1853, 1861, 1875, 1876, 1862, 1852 and

1851. It is further submitted that these khasras form part of Ridge and Reserve Forest having full degree of protection under Indian Forest Act, 1927 and Forest Conservation Act, 1980 and all activities are prohibited unless permitted.

That the Hon'ble Supreme Court of India in the matter of **M.C. Mehta Vs Union of India W.P. (C) No. 4677/1985** held in its various orders as follows:-

That **vide order dated 09.05.1996** passed by the Hon'ble Supreme Court in **W.P. (C) No. 4677/1985** the Supreme Court while referring the statutory Master Plan of Delhi Perspective 2001 has held that the provisions of the master plan make it mandatory that the Ridge is to be kept free from encroachers and its pristine and glory must be maintained for all times. No further infringements of the Ridge is to be permitted.

That the Hon'ble NGT in **O.A. No. 58/2013** titled **Sonya Ghosh Vs Govt of NCT of Delhi & Ors** **vide order dated 15.01.2021** observed that as per news item dated 28.02.2023 road cutting across Rajokri Forest in Southern Ridge area was illegally built resulting in unauthorized construction inside the forest and degradation of the forest. We may note that the Ridge in Delhi has historical and environmental significance. We are thus of the view that there is urgent need to take necessary steps to protect the Ridge by taking necessary steps to finalise the notification under Section 20 of the Forest Act for reserved forest and protection by appropriate measures.

It is pertinent to mention that **vide STF minutes dated 11.03.2021** the then SDM Mehrauli had issued directions to the Forest Department and Police Department to control the movement of unauthorized vehicles plying on this route. It is submitted that alleged unauthorized vehicular movement was **started by the order of SDM Mehrauli vide order dated 29.12.2021** on the said road. It is submitted that the vehicular movement on the above said road is leading to great harm to the flora and fauna and environmental degradation of the Rajokri Forest land.

This road has been constructed without any official approval or sanction from the Dept. of Forest and Wildlife without necessary permission under Forest Conservation Act, 1980 (FCA) and has raised serious issues related to encroachment.

That the said road passes through Forest Khasras of Village Rajokri. Kindly provide details as to who is the road managing agency. Also we request your kind intervention towards following pertinent issues:-

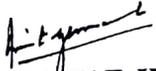
1. Find the details of the individuals or entities responsible for the construction and unauthorized use of the said road so that appropriate legal action against those found guilty of violating Indian Forest Act, 1927 and Forest Conservation Act, 1980 can be taken.

2. Whether any alternative route is being explored so that the said illegal road passing through the Ridge can be shutdown/closed down?

That the undersigned trusts that your office will take immediate steps to address this issue and ensure that the law is upheld.

This may be treated as most urgent as the next date of hearing in the present matter is 22.05.2025.

Encl: - As above.


AMIT GEMAWAT, IFS
DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)

No.F.2(36)/DCF (W)/Legal/NGT Court/2024-25

Dated:

Copy to:-

1. PA to CF, Department of Forests & Wildlife, GNCTD.
2. The Sub-Divisional Magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030.


AMIT GEMAWAT, IFS
DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)

GOVT. OF N.C.T. OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60
Tel No:- 011 23361879; E: Mail:- dcfwest.gnctd@gov.in

No.F.2 (364)/DCF (W)/Misc./Legal/2022-23/1270-75

Dated: 02/05/2025

To,

1. The Forest Settlement Officer
Revenue Department
District South, GNCTD
M.B. Road, Saket, New Delhi-110068
2. The Forest Settlement Officer
Revenue Department
District South-West
Room No.11, Old Terminal Tax building
Kapashera, Delhi-110037

Sub:- Application to provide whether any case is pending regarding khasras of Church Road / Mall Road village Rajokri, New Delhi.

Sir,

It is submitted that a case O.A. No. 63/2025 titled Mall Road, Vasant Kunj, Resident Welfare Association (Regd.) Vs. Ministry of Environment Forest & Climate Change & Ors is pending before the Hon'ble National Green Tribunal and the above said church road is the subject matter of the application.

It is submitted that this said illegal road passes through the khasras under the ownership of Forest Department, GNCTD. It is further submitted that the road passes through the following khasras nos of village Rajokri:-

Sl.No.	Details of Khasra over which the said illegal pathway exists	Ownership over the khasras	Nature of the Khasra
1.	1460, 1463, 1464, 1465, 1482, 1483, 1500, 1501, 1522, 1523, 1582, 1585, 1795, 1814, 1817, 18519, 1832, 1839, 1841, 1842, 1843, 1844, 1845, 1826, 1825, 1805, 1804, 1778, 1780, 1781, 1635, 1598, 1569, 1545, 1544, 1543, 1542, 1540, 1541, 1244, 1245, 1238, 1249, 1250, 1230, 1231, 1233, 1159, 1158	Department of Forest & Wildlife, GNCTD	Notified Forest Land/ Reserve Forest
2.	1583, 1793, 1813, 1818, 2050, 1779	Revenue Department, GNCTD	Revenue Land

3.	1853, 1861, 1875, 1876, 1862, 1852, 1851	Education Department	Reserve Forest
----	---	----------------------	----------------

Kindly provide the details pertaining to the above mentioned khasras whether any case is pending or already disposed in your Hon'ble Court regarding the above mentioned khasras.

Vicky

VICKY DAGAR
RANGE OFFICER
(WEST FOREST DIVISION)

No.F.2 (364)/DCF (W)/Misc./Legal/2022-23

Dated:

Copy to:-

1. The DCF (West), Mandir Lane, New Delhi-110060, for kind information and necessary action.
2. The SDM Mehrauli, Old Tehsil Building, Internal Path, Seth Sarai, Mehrauli, New Delhi. Delhi 110030 to provide any case or representation made regarding these khasras if present in your good office.
3. The SDM Vasant Vihar, Palika Bhawan, Sector 13, R. K. Puram, Block O, Sector 13. Rama Krishna Puram, New Delhi-110023 to provide any case or representation made regarding these khasras if present in your good office.
4. Sh. Sachin, Forest Guard, Legal directed to liaison and get certified copy within three days if available with above mentioned offices.

Vicky

VICKY DAGAR
RANGE OFFICER
(WEST FOREST DIVISION)





4/2009
1985 2025

Image © 2025 Maxar Technologies

1985

Imagery Date: 4/11/2009



Image © 2025 Maxar Technologies

Imagery Date: 4/11/2009

349 ft

1985

